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years required for the post of Assistant Professors, Associate Professors and Professors, in exceptional and deserving cases, after recording the reasons in writing. However, the norms as indicated in the pay revision Order should be followed in general and the Committee of Directors should also lay down the criteria for relaxation within the framework of the approval accorded by the Competent Authority.

2. Assistant Professors with 3 years of service may be placed in Pay Band-4 with a minimum of Rs. 37,400/-.

Demand accepted and notification issued on 16.09.2009.

3. Academic Grade Pay of Rs. 10,000/- may be given to Associate Professors and Rs. 12,000/- with minimum of Rs. 48,000/- to Professors.

The pay structure of NIITs had been designed keeping in view the pay structure of other sections of the Government. This demand was not agreed to.

4. The limit of 40% for Professor moving to the higher AGP of Rs. 12,000/- be done away with.

The Ministry has not notified any change in the limit of 40%.

5. A scholastic pay of Rs. 15,000/- per month be given to all faculty irrespective of position or experience.

The pay revision of the IIT faculty *inter-alia* included a Performance Related Incentive Scheme (PRIS) which will be a financial remuneration to those who excel in the area of research.

Shortage of qualified teachers in rural areas

3139. SHRI ANIL H. LAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is a massive shortage of qualified teachers across Government run schools, mostly in rural areas;

(b) whether with the Right to Education Act in place, we need around 5,00,000 new teachers at an additional cost of Rs. 34,000 crore every year for a period of five years; and

(c) whether with the provision of Rs. 15,000 crore only for hiring additional teachers for 2010-11, the Centre expects the States to pitch in and if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) There are around 5.23 lakh teachers' positions in

the State sector vacant at elementary level across the country, and an additional 5.08 lakh teachers are estimated to be required to ensure Implementation of the provisions of the Right of Children to Free and Compulsory Education, Act. The total cost for implementing the provisions of the RTE Act, including committed teachers' liability under Sarva Shiksha Abhiyan (SSA) is estimated to be Rs. 2,31,233 crore over a five year period. For 2010-11, a Central budget of Rs. 15,000 crore has been presented to the Parliament. Presently, the Centre-State funding pattern is 55:45 during the year 2010-11.

**The Prohibition of Unfair Practices in Technical,
Medical Educational Institutions and Universities Bill, 2010**

3140. SHRI ANIL H. LAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government feels that the proposed Prohibition of Unfair Practices in Technical, Medical Educational Institutions and Universities Bill, 2010 will address comprehensively the long-standing public demand for stringent regulations to rein in the private education sector;

(b) whether there are no provisions to regulate the three vital concerns of students, namely admission, fees and content of courses;

(c) whether there is no provision in the Bill for an admission procedure based on Common Entrance Test and centralised counselling conducted by the agency of the State; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

(b) to (d) While the detailed provisions of the Bill would be available on introduction in Parliament, a notice for which has already been forwarded by the Government, briefly, the proposal intends to hold institutions accountable on matters including admissions, fees, course contents, availability of physical infrastructure and qualified faculty and other such matters relevant to students and others through self-disclosure made in their prospectus. Civil monetary and criminal penalties have been prescribed for breach of mandatory disclosure requirements or violation of matter disclosed in the prospectus. Institutions will have to abide by admission process, if any, specified by appropriate statutory authorities, or if not so specified by the appropriate statutory authorities on the basis of inter-se-merit specified in the prospectus.

CAG findings regarding Mid-Day-Meal scheme

3141. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a recent report of the Comptroller and Auditor General of India (CAG) covering five years of implementation of the Mid-Day-Meal Scheme in schools reveals that Government is yet to establish a dependable system for its evaluation;